



**Notification**

8/2/2026-LA/131

Date : 10-Apr-2026

The Goa Land Revenue Code (Amendment) Ordinance, 2026 (Ordinance No. 2 of 2026), which has been promulgated by the Hon'ble Governor of Goa on 10-04-2026, is hereby published for the general information of the public.

*Dnyaneshwar Raut Dessai*, Joint Secretary (Law).

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**The Goa Land Revenue Code (Amendment) Ordinance, 2026**

Ordinance No. 2 of 2026

*Promulgated by the Governor of Goa in the Seventy-seventh Year of the Republic of India as follows:-*

I, Puspapati Ashok Gajapathi Raju, Governor of Goa, in the Seventy-seventh Year of the Republic of India, promulgate, "The Goa Land Revenue Code (Amendment) Ordinance 2026".

An Ordinance further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).

Whereas, the Legislative Assembly of the State of Goa is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Goa Land Revenue Code (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

2. *Amendment of Section 38A.*— In Section 38A of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969), in sub-section (3) and (7), for the words "six months", the words "eighteen months" shall be substituted.

Place: Lok Bhavan,  
Dona Paula, Goa.

*Puspapati Ashok Gajapathi Raju*  
Governor of Goa

Dated: 10-04-2026.

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